

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-128/2007/2085/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Paban Chandra Kalita,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 31st March, 2022.

Sub: **Casual leave with headquarter leave permission.**

Ref:- Your letter No. MACT/GLP/2022/338, dtd. 29.03.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 30.03.2022 along with headquarter leave permission, with the official car, at own cost, from the morning, till the evening of 30.03.2022**, as prayed for. The District and Sessions Judge, Goalpara and in his absence the in-charge District and Sessions Judge, Goalpara will remain in charge of your Court and office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-128/2007/2086-87 /A, dated 31.03.2022
Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

